

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 431/MP/2024 with I.A. 57/2026

Subject : Petition under Section 79(1)(b) and (1)(f) of the Electricity Act, 2003 read with Electricity (Late Payment Surcharge) Rules, 2022 & amendment thereof for seeking adjudication of dispute qua HESCOMs' illegal, unilateral decision to reschedule Petitioner's dues as on 3.6.2022, contrary to Rule 5(2) of Electricity (Late Payment Surcharge) Rules, 2022.

Petitioner : APL

Respondent : HESCOM and PCKL

Date of Hearing : **16.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Poonam Verma Sengupta, Advocate, APL
Ms. Gayatri Aryan, Advocate, APL
Shri Subham Bhut, Advocate, APL
Shri V.M Kannan, Advocate, HESCOM
Shri Shahbaaz Husain, Advocate, HESCOM
Ms. Stephania Pinto, Advocate, HESCOM
Ms. Harimohana N., Advocate, HESCOM
Shri Mayank Singh, Advocate, HESCOM
Ms. Sindhu K Koshik, Advocate, HESCOM
Ms. Rumela Biswas, Advocate, HESCOM

Record of Proceedings

The matter was called out for a hearing through hybrid mode.

2. During the hearing, the learned counsel for the Petitioner submitted that IA No. 57/2026 has been filed seeking permission to place on record certain additional documents/ communications that have arisen subsequent to the filing of the Petition. Learned counsel for the Respondent, HESCOM, sought time to file its written submissions and events subsequent to the filing of the Petition.

3. The Commission, after hearing the learned counsel for the Petitioner, directed as under:

- a) Issue notice of the IA to the Respondents; and
- b) The Respondent(s) are permitted to file their reply, as well as written submissions and affidavit placing on record the events subsequent to the



filing of the Petition, on or before **8.5.2026**, after serving a copy to the Petitioner, who may file their rejoinder, if any, on or before **29.5.2026**.

4. The Petition, along with the IA, shall be listed for hearing on **9.6.2026**.

By order of the Commission

sd/-

(T. D. Pant)
Joint Chief (Law)

